

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

O.A. No. 1911
T.A. No.

198 9.

DATE OF DECISION 22.9.1989.

Shri Mangala Ram _____ Applicant (s)

Shri M.A. Rehman, _____ Advocate for the Applicant (s)

Versus

Union of India & Ors. _____ Respondent (s)

None. _____ Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. P. Srinivasan, Member (Admn.)

The Hon'ble Mr. T.S. Oberoi, Member (Judl.)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. To be circulated to all Benches of the Tribunal ?

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No

JUDGEMENT (ORAL)

(Delivered by Hon'ble Shri P.Srinivasan)

This application has come up before us for admission today. The applicant herein is challenging an order of punishment dated 6.6.1989 by which he has been compulsorily retired from service. He has filed an appeal against this Order to the Director D.T.D.&(P)(AIR) on 22.6.1989 under Rule 23 of the CCS(CCA) Rules, 1965. This appeal is still pending. It is only three months since it was filed. We, therefore, consider this application to be pre-mature. Shri Rehman however, submits that the applicant is undergoing hardship as he has to celebrate the marriage of his daughter very soon. Bearing this in mind, we direct the Appellate Authority to dispose of the applicant's appeal expeditiously after giving him an opportunity of being heard, by a speaking order within three months from the date of receipt of this order. If the applicant is aggrieved with the order that may be eventually passed, he will be at liberty to approach this Tribunal.

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2. The application is disposed of on the above terms
leaving the parties to bear their own costs.

4/6/81
(T.S. Oberoi)

Member (J)

P.S. 4/6/81
(P. Srinivasan)

Member (A)